
(2018) 07 DEL CK 0228
In the Delhi High Court
Case No : CRL.M.C. 2679 OF 2018

Himmat Singh Kumai & Ors @APPELLANT@Hash State (Nct Of Delhi) & Anr

Date of Decision : 16-07-2018

Acts Referred:

Indian Penal Code 1860 — Section 406, 498A

Citation : (2018) 07 DEL CK 0228

Hon'ble Judges : SANJEEV SACHDEVA, J

Bench : Single Bench

Final Decision : Allowed

Judgement

SANJEEV SACHDEVA, J

1. The petitioners seek quashing of FIR No.189/2014 under Sections 498A/406 IPC, Police Station Swaroop Nagar.

2. The subject FIR emanates out of matrimonial discord.Â

Petitioner No.1 is the husband of respondent No.2.Â Petitioner No.2 is the mother-in-law of the respondent No.2.Â Petitioner No.3 is the sister-in-

law of the respondent No.2.Â

3. Learned counsel for the petitioners submits that the parties have settled their disputes through the process of mediation held before Delhi Mediation

Centre, Rohini District Courts on 16.08.2017. The parties have already been divorced by way of a decree of divorce by mutual consent, passed on

17.02.2018.

4. As per the Settlement Agreement, the respondent No.2 was to be returned the articles as per the list attached as Annexure â??Aâ?? to the said

settlement agreement.Â

5. The respondent No.2 is present in person, represented by counsel and is

identified by the Investigating Officer. She confirms that she has received the articles mentioned in the Settlement Agreement. She submits that she has settled her disputes with the petitioners and does not wish to press charges against the petitioners and prosecute the complaint any further.Â

6. In view of the fact that the proceedings emanate out of a matrimonial discord and the parties have fully and finally settled their disputes and the respondent No.2 has stated that she does not wish to press the complaint any further and the fact that the parties have already been divorced by way of a decree of divorce by mutual consent, passed on 17.02.2018, continuation of criminal proceedings will be an exercise in futility and justice in the case demands that the dispute between the parties is put to an end and peace is restored; securing the ends of justice being the ultimate guiding factor.

It would be expedient to quash the subject FIR and the consequent proceedings emanating there from.

7. In view of the above, the petition is allowed.Â FIR No.189/2014 under Sections 498A/406 IPC, Police Station Swaroop Nagar and the consequent proceedings emanating there from are quashed.Â

8. Order Dasti under the signatures of the Court Master.